SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SM LINE CORPORATION (INDIA) PRIVATE LIMITED

1.	Name of the Corporate Person	**SM LINE CORPORATION (INDIA) PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	15/02/2017
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai.
4.	Corporate Identity Number/Limited Liability Identity Number of corporate person	U63030MH2017FTC291209
5.	Address of the registered office and principal office (if any) of Corporate Person	**Registered Office Address:** 1306/2, Vijay Galaxy, Waghbil Naka, Ghodbunder Road, Thane (West) Mumbai City MH 400615 IN
6.	Liquidation Commencement date of Corporate Person	18th April, 2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Mr. Pranav Damania** **IBBI/IPA-001/IP-P00079/2017-18/10164** Address: - 407, Sanjar Enclave, Above Mahindra Showroom, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Alternate e-mail id:- pranav@consultinsolvency.com Cell :- +9198204 69825
8.	Last date for submission of claims	**Within 30 days from the Liquidation Commencement date**

Notice is hereby given that the **SM LINE CORPORATION (INDIA) PRIVATE LIMITED** has commenced voluntary liquidation on **18th April, 2023.**

The stakeholders of **SM LINE CORPORATION (INDIA) PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 18th May, 2023, to the liquidator at the address mentioned against item 7.

The Financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Pranav Damania
Liquidator for **SM LINE CORPORATION (INDIA) PRIVATE LIMITED**
Registration number - IBBI/IPA-001/IP-P00079/2017-18/10164
Authorization for Assignment ("AFA")
AFA No.: AA1/10164/02/231223/105289
AFA Validity: December 23rd, 2023

Date: April 19, 2023
Place: Mumbai

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SM LINE CORPORATION (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Person	SM LINE CORPORATION (INDIA) PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	15/02/2017
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai.
4.	Corporate Identity Number/Limited Liability Identity Number of corporate person	U63030MH2017FTC291209
5.	Address of the registered office and principal office (if any) of Corporate Person	**Registered Office Address:** 1306/2, Vijay Galaxy, Waghbil Naka, Ghodbunder Road, Thane (West) Mumbai City MH 400615 IN
6.	Liquidation Commencement date of Corporate Person	18th April, 2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Mr. Pranav Damania** **IBBI/IPA-001/IP-P00079/2017-18/10164** Address: - 407, Sanjar Enclave, Above Mahindra Showroom, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Alternate e-mail id:- pranav@consultinsolvency.com Cell :- +9198204 69825
8.	Last date for submission of claims	**Within 30 days from the Liquidation Commencement date**

Notice is hereby given that the **SM LINE CORPORATION (INDIA) PRIVATE LIMITED** has commenced voluntary liquidation on **18th April, 2023.**

The stakeholders of **SM LINE CORPORATION (INDIA) PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **18th May, 2023,** to the liquidator at the address mentioned against item 7.

The Financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator for **SM LINE CORPORATION (INDIA) PRIVATE LIMITED**
Registration number - IBBI/IPA-001/IP-P00079/2017-18/10164
Authorization for Assignment ("AFA")
AFA No.: AA1/10164/02/231223/105289
AFA Validity: December 23rd, 2023
Date: April 19, 2023
Place: Mumbai

केनरा बैंक Canara Bank — सिंडिकेट Syndicate

Banda West Branch,
81 Milagres House Hill Road
Bandra West Mumbai
Ph:022-26420466
Email:cb0103@canarabank.com

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Ref: 0103/CAN/BW/BLUECHIP/13(2) **Date: 15.04.2023**

To
M/s. Bluechip Laboratories Ltd. (Borrower)
101/106 Anjani Complex, Parrera off Andheri Kurla Road, Andheri East, Mumbai - 400099.
M/s. Bluechip Laboratories Ltd. (Borrower)
Plot No. 6 Golden Industrial Estate, Somnath Road, Daman - 396210 UT
Kalpana N. Bharwani (Director/Guarantor)
101/106 Anjani Complex, Parrera off andheri Kurla Road, Andheri East, Mumbai - 400099.
Kalpana N. Bharwani (Director/Guarantor)
7, B2 Takshila, Mahakali Caves Road, Andheri East, Mumbai - 400093.
Nari A. Bharwani (Director/Guarantor)
101/106 Anjani Complex, Parrera off Andheri Kurla Road, Andheri East, Mumbai - 400099.
Nari A. Bharwani (Director/Guarantor)
7, B2 Takshila, Mahakali Caves Road, Andheri East, Mumbai - 400093.
M/s. Bluechip Dye Chem Industries Pvt. Ltd. (Corporate Guarantor)
101/106 Anjani Complex, Parrera off Andheri Kurla Road, Andheri East, Mumbai - 400099.
M/s. Bluechip Dye Chem Industries Pvt. Ltd. (Corporate Guarantor)
Industrial Gala No. 10 & 12 GF Acme Industrial Complex Near, Western Expressway Highway, Goregaon (E) Mumbai - 400060.
Dear Sir,

Sub: Notice issued under Section 13(2) of the Securitisation& Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of Canara Bank, Regional Office North (hereinafter referred to as "the secured creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

That **M/s. Bluechip Laboratories Ltd.** (hereinafter referred to as "the Borrower"1) has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That Sri Nari A. Bahrwani & Smt. Kalpana N. Bharwani (hereinafter referred to as "the Guarantor") and corporate guarantee of M/S. Blue Chip dye Chem Industries Pvt Ltd has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs. 78,00,000/- (Rupees Seventy Eight Lakhs Only)** with interest thereon.

You (The person mentioned in schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B3hereunder.

However, from July/2022 (month/year), the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date 15.04.2023 amounts to **Rs. 69,17,433.78 (Rupees Sixty Nine Lakhs Seventeen Thousands Four Hundred Thirty Three And Seventy Eight Paise Only)**, the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facility/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 13.04.2023 (mention date) in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of _____ % per _____ together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 69,17,433.78 (Rupees Sixty Nine Lakhs Seventeen Thousands Four Hundred Thirty Three And Seventy Eight Paise Only)** together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset:

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of section 13(13) the Borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of Non- compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking you

Sd/-
Yours faithfully,
AUTHORIZED OFFICER

SCHEDULE –A
[Details of the credit facility/ies availed by the Borrower]

Sl. No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Amount
1.	0103261005717	Secured OD	08/05/2009	Rs. 64.00 Lakhs
2.	0103755000012	GECL	18/07/2020	Rs. 14.00 Lakhs

SCHEDULE -B
[Details of Security assets3]

Sl. No.	Movable	Name of Title holder
1.	Machineries, Furniture & Plant and Machinery	M/s. Blue Chip Laboratories Ltd

Sl. No.	Immovable	Name of Title holder
1.	Industrial Gala No. 12 on Ground Floor at Acme Industrial Complex Near Western Expressway Highway, Goregaon (E) Mumbai S No. 118,120, Plot No. 3 & 4	M/S Blue Chip Dye Chem Industries Pvt ltd
2.	Industrial Gala No. 10 on Ground Floor at Acme Industrial Complex Near Western Expressway Highway, Goregaon (E) Mumbai S No. 118,120, Plot No. 3 & 4	M/S Blue Chip Dye Chem Industries Pvt ltd

SCHEDULE -C
[Details of liability as on date]

Sl No	Loan No.	Nature of Loan/Limit	Liability With Interest As On Date	Rate of Interest
1.	0103261005717	Secured OD	Rs. 6252537.78	RLLR+2.25
2.	0103755000012	GECL	Rs. 664896.00	11.50

financialexp.epapr.in

RRIL Limited

CIN: L17121MH1991PLC257750
Regd. Off. A-325, Hari Om Plaza, M.G. Road, Near Omkareshwar Temple, Borivali (East), Mumbai-400066
Phone: 022 28959644/ email: office@rrillimited.com / website: www.rrillimited.com

NOTICE OF POSTAL BALLOT TO MEMBERS

NOTICE is hereby given that pursuant to 110 of the Companies Act, 2013, ("the Act") read with Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 and 47 of the Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) Regulations, 2015 ("LODR") and General Circular No.14/2020 dated April 8, 2020, Circular No. 17/ 2020 dated April 13, 2020 read with other relevant circulars, including General Circular No. 10/2022 dated December 28, 2022 and Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, Government of India ("MCA") (the "MCA Circulars") and other applicable laws and regulations, the approval of the members of the Company is being sought through a Postal Ballot (only through remote e-voting), the Company has sent an e-mail along with Postal Ballot Notice dated April 14, 2023 through National Securities Depository Limited ("NSDL") on April 19, 2023 to the Members for e-voting who have registered their E-mail IDs with the Depository Participants or with the Company as on April 14, 2023 ("Cut-off date"), seeking the assent/dissent on the proposed Resolution.

Members shall be able to provide their assent or dissent through e-voting only. The Company has entered into an agreement with NSDL for facilitating e-voting to enable the members to cast their votes electronically. The detailed procedure for e-voting is enumerated in the notes to the Postal Ballot Notice. Members are requested to note that e-voting shall commence from Saturday, April 22, 2023, 9.00 a.m. (IST) and ends on Sunday, May 21, 2023, 5.00 p.m. (IST). The e-voting module shall be disabled by NSDL thereafter.

In accordance with the above mentioned MCA circulars, physical copies of the postal ballot notice along with postal ballot forms and prepaid business reply envelope are not being sent to the members. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

The voting rights of members shall be reckoned as on April 14, 2023, which is the Cut-off date. The copy of the Postal Ballot Notice is available on the Company's website at www.rrillimited.com, websites of Stock Exchange i.e. BSE Limited at www.bseindia.com and on the websites of NSDL at https:// www.evoting.nsdl.com/. Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

The Board of Directors of the Company has appointed CS Shreyans Jain, (Membership No. FCS 8519), of Shreyans Jain & Co., Practicing Company Secretaries, Mumbai, as scrutinizer for conducting the Postal Ballot process in a fair and transparent manner.

Process for those shareholders whose email ids are not registered

1. In case shares are held in physical mode please provide Folio No., Name of Shareholders, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar card) by email to support@purvashare.com.
2. In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID+CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar card) to support@purvashare.com.

In case the shareholders have any queries or issue regarding e-voting, you may contact Mr. Tejas Chaturvedi, Assistant Manager, NSDL on 022 49142809 or call on toll free no. 1800-1020-990/ 1800-22-44-30 or send a request to evoting@nsdl.co.in. For other queries / grievance please contact the RTA at Purva Sharegistry (I) Private Limited at 9, Shiv Shakti Ind. Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai-400011/ support@purvashare.com / 022-23016761 / 23018261.

The Scrutinizer will submit his report to the Chairman or in his absence to the Company Secretary after the completion of scrutiny of the e-voting, and the results will be announced on or before May 23, 2023. The results of the Postal Ballot shall be communicated to the Stock Exchanges and will be displayed on the Company's website at www.rrillimited.com and on the website of NSDL at www.evoting.nsdl.com.

For RRIL Limited
Sd/-
Sanjay Vishwakarma
Company Secretary

Date: April 19, 2023
Place: Mumbai

---

fincare Small Finance Bank

Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. **www.fincarebank.com**

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **25Apr 2023** at below mentioned branches.

AKOLA - 22660000614846, 22660001210009, 22660001241650, 22660001245022 | **AKOT** - 22660001318826 | **AMALNER** - 22660001086211, 22660001154233 | **AMRAVATI** - 22660000546423, 22660000565137, 22660000579041, 22660000586497, 22660000594172, 22660000627842, 22660000630355, 22660000639839, 22660000657834, 22660000678684, 22660000916458, 22660001250202 | **BHUSAWAL** - 22660000533718, 22660000534976, 22660000626683, 22660000678064, 22660000984738, 22660001192511, 22660001231639, 22660001316860, 22660001439428 | **CHALISGAON** - 22660000568362, 22660000588623, 22660000611872, 22660000621252, 22660000626403, 22660000638771, 22660000639419, 22660000642712, 22660000685221, 22660000846579, 22660001236050 | **DHULE** - 22660000550185, 22660000562082 | **GONDIA** - 22660000535914, 22660000574650, 22660000600982, 22660000796252, 22660000844262, 22660001145731, 22660001304182, 23660000024884 | **HINGNA** - 22660000560796, 22660000672115 | **KATOL** - 22660000576646, 22660000614186 | **KHAMGAON** - 22660000540564, 22660000575148 | **KOPARGAON** - 22660000578462, 22660000583992 | **MALKAPUR** - 22660000617851, 22660001039261 | **MEHKAR** - 22660000613258, 22660000660778, 22660000735758 | **MUMBAI - MAROL** - 22660000541312, 22660000575408, 22660001320582, 22660001320802 | **MUMBAI GHATKOPAR** - 22660000583432, 22660000655438 | **MUMBAI-KANDIVALI** - 22660000594262, 22660000599322, 22660000645797, 22660000805877, 22660001098468, 22660001112723, 22660001264396, 22660001275655, 22660001283050, 22660001293371, 22660001322358, 22660001432191 | **NAGPUR MANEWADA** - 22660000652383 | **NASHIK** - 22660000637082, 22660000651715, 22660000680840 | **NIPHAD** - 22660000577124, 22660000643051 | **PUNE-SATARA ROAD SWARGATE** - 22660000549128, 22660000642582, 22660000653882, 22660001166311, 22660001173407, 22660001229043 | **PUSAD** - 22660000575708, 22660000675670 | **RAHURI** - 22660000601671, 22660000642082, 22660000664671, 22660000726105, 22660001301558 | **SHIRPUR** - 22660000569030, 22660000594602, 22660000617551, 22660000652683, 22660001314403 | **THANE - POKHRAN ROAD** - 22660000549778, 22660000622251, 22660000622381, 22660000658402, 22660000878178, 22660001040328, 22660001268379, 22660001286974 | **WANI** - 22660000544127, 22660000545045, 22660000550545, 22660000555676, 22660000571895, 22660000596718, 22660000606222 | **WARDHA** - 22660000625575, 22660000637732, 22660001040308 | **WASHIM** - 22660000559869, 22660000568732, 22660000596208, 22660000600032, 22660000611652, 22660000633280, 22660000638911, 22660000653662, 22660000656956, 22660000675850, 22660000696340

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

FOREVER PRECIOUS JEWELLERY AND DIAMONDS LIMITED

Liquidator's Address – 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri (East), Mumbai - 400093
Contact: +91 9082156208; Email: liquidator.fpjdl@gmail.com

E -AUCTION UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
Date and Time of Auction: 19th May 2023 (Friday) at 11:00 A.M. to 01:00 P.M.
(with unlimited extension of 5 minutes each)

Sale of assets of **FOREVER PRECIOUS JEWELLERY AND DIAMONDS LIMITED** (In Liquidation) under section 35(f) of IBC, 2016 read with Regulation 33 of Liquidation Regulations. E-Auction will be conducted on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS".**

The Sale will be done by undersigned through e-auction service provider M/s National E-Governance Service Limited (NESL) via website https://nesl.co.in/auction-notices-under-ibc/.

(Amount in INR)

Sr. No.	Assets	Address	Wt. in Cts.	Reserve price	EMD Amount	Incremental Bid Amount
CHENNAI						
1	Diamonds - Box 1*	Module No 26 & 27, SDF-III, MEPZ-SEZ, Tambaram, Chennai, Chengalpattu, Tamil Nadu, 600045	2234.00	1,02,44,000	10,20,000	1,00,000
2	Diamonds - Box 2*		1677.58	1,04,64,000	10,50,000	1,00,000
3	Diamonds - Box 3*		2190.78	1,30,44,000	13,00,000	1,00,000
4	Diamonds - Box 4*		1859.73	1,02,09,000	10,20,000	1,00,000
5	Diamonds - Box 5*		1369.51	61,60,000	6,20,000	1,00,000
6	Diamonds - Box 6*		2005.06	1,07,62,000	10,80,000	1,00,000
7	Diamonds - Box 7*		1880.68	1,16,52,000	11,70,000	1,00,000
8	Diamonds - Box 8*		1713.38	61,75,000	6,20,000	1,00,000
9	Diamonds - Box 9*		1402.5	58,62,000	5,90,000	1,00,000
10	Diamonds - Box 10*		6019.61	95,92,000	9,60,000	1,00,000
11	Diamonds - Box 11*		7283.72	1,16,07,000	11,60,000	1,00,000
12	Diamonds - Box 12*		1959.14	76,29,000	7,60,000	1,00,000
13	Diamonds - Box 13*		2058.53	64,43,000	6,40,000	1,00,000
14	Diamonds - Box 14*		1277.29	59,83,000	6,00,000	1,00,000

(The abovementioned asset is located in Special Economic Zone (SEZ) Unit of the Corporate Debtor at Module No 26 & 27, SDF – III, MEPZ_SEZ, Tambaram, Chennai, Chengalpattu, Tamil Nadu 600045. Clearance of the same to Domestic Tariff Area will attract applicable custom duty, taxes, cess and any other applicable charges as per Special Economic Zone Act, 2005 and any other law for the time being in force.)

Sr. No.	Assets	Address	Capacity	Reserve price	EMD Amount	Incremental Bid Amount
PORBANDAR						
1.	Wind Turbine Generator along with all the rights and interest derived through allied agreement	P64 VIII Kuchhadi, TA & District Porbandar, Gujarat – 360 579	0.6 MW	52,17,000	5,21,700	50,000

For detailed terms and conditions, please refer to E – Auction Process Memorandum.

Last date for EMD and submission of Eligibility Documents	**: 4th May 2023 (Thrusday)**
Last date for information sharing and site visit	**: 15th May 2023 (Monday)**
Last Date of Submission of EMD amount	**: 17th May 2023 (Wednesday)**
Date and Time of E-auction	**: 19th May 2023 (Friday)**

Note : The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on https://nesl.co.in/auction-notices-under-ibc/ and company website http://winsome-group.in/

In case of any clarifications, please contact the undersigned at liquidator.fpjdl@gmail.com

Sd/-
CA Amit Gupta
As Liquidator of Forever Precious Jewellery and Diamonds Limited
vide order dated 1st September 2020
IBBI Registration: IBBI/IPA-001/IP-P00016/2016-17/10040
Address : 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC,Andheri (East),Mumbai – 400093
Landmark Behind Courtyard Marriott.
Email : liquidator.fpjdl@gmail.com

Date : : 19th April, 2023
Place : Mumbai

केनरा बैंक Canara Bank — सिंडिकेट Syndicate

Malad (East) Branch, 22 A, Shivam Building, Subhash Lane, Daftary Road, Malad (East), Mumbai - 400097. Tel: 022-28834186 **Email** - cb15021@canarabank.com

Annexure - 10 **POSSESSION NOTICE** [SECTION 13(4)]
(For Immovable property)

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 26.09.2022 calling upon the borrower **Sri. Lalkeshwar Mandal, M/s. J. M. Enterprises** to repay the amount mentioned in the notice, being **Rs.25,52,855.65 (Rupees Twenty Five Lakhs Fifty Two Thousand Eight Hundred Fifty Five and Paise Sixty Five Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **18th day of April of the year 2023.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs.25,52,855.65 (Rupees Twenty Five Lakhs Fifty Two Thousand Eight Hundred Fifty Five and Paise Sixty Five Only)** and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of Flat No. /Plot No. 103, Bldg. No. 12, Sanghvi Golden City in Sy. No. /City or Town Survey No. /Khasra No. 22,23,/2,23/IB,23/IA with in the registration Sub-district Atgaon, Shahpur and district Thane.

Bounded : On the **North** by : Open Plot , On the **South** by : Open Plot, On the **East** by : Mumbai Nashik Highway, On the **West** by : Central Railway Line

Date: 18/04/2023
Place: Mumbai

Sd/-
Authorised Officer
CANARA BANK

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No.U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Unimoni Financial Services Limited on 24.04.2023 at 10:00 am at 101-105, FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, MUMBAI - 400069. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Loan Nos: MUMBAI - BANDRA (MMB)- 1934034. MUMBAI - CHEMBUR (MUB)- 1959730. MUMBAI - FORT (MUF)- 1927557. MUMBAI - MIRA ROAD (MUI)- 1963815, 1966766

For more details, please contact : **Mr. NAVEEN SHETTY - 8291648221**

(Reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.)

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD

9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS,Ena,matured sprit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 P.M on 26.04.2023 and Technical bid will be opened at 11.30 AM on and Financial bid at 3.30 PM on 27.04.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 1693756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL http://etender.up.nic.in and also on Federation website www.upsugarfed.org since 19.04.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT)/....62.../3C
Date: 19.04.2023

(RAMAKANT PANDEY)
MANAGING DIRECTOR

INDORE SMART CITY DEVELOPMENT LIMITED, INDORE

Smart City Office, Nehru Park Campus, INDORE-452003, Ph. No.: 0731-2535572
E-mail: smartcityindore16@gmail.com, Website: www.smartcityindore.org

NIT No.: 02/ISCDL/2023-24 **NOTICE INVITING TENDER** **Date : 13.04.2023**

Online percentage rate bids are invited from eligible firms for following work. Tender forms may be purchased by the eligible firms having relevant experience from public procurement portal: www.mptenders.gov.in

S. No.	NIT No. & Release Date	Description of Work	Duration of Work (1) and Estimated Cost (2)	Cost of Tender Form (1) and EMD (2) (Rs.)	Last Date and Time for Bid Submission (Online)
1	02/ ISCDL/ 2023-24; Dated 13-04-2023	Selection of agency for External Electrification Work of HT/LT Line and Transformer, Line Shifting at Various Places in ABD area and Pan City Area under Indore Smart City Project	1. Twelve (12) Months 2. ₹ 80,00,000 (Eighty Lakhs)	1. ₹ 10,000 (Ten Thousand) 2. ₹ 60,000 (Sixty Thousand)	15.05.2023 Till 1730 Hrs.

Notes: Any amendment to the tender, if any would be published only on the e-procurement website: **www.mptenders.gov.in.** It will not be published separately in the newspaper.

-Sd/-
Chief Executive Officer
Indore Smart City Development Limited, Indore

BENARES HOTELS LIMITED

CIN : L55101UP1971PLC003480
Regd. Office: Nadesar Palace Compound, Varanasi - 221 002.

FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023

(₹ in Lakhs)

Particulars	Quarter ended March 31, 2023 (Audited)	Quarter ended December 31, 2022 (Reviewed)	Quarter ended March 31, 2022 (Audited)	Year ended March 31, 2023 (Audited)	Year ended March 31, 2022 (Audited)
Total Income from Operations	2,749.63	2,826.16	1,611.72	9,332.50	4,983.96
Net Profit /(Loss) for the period before tax (before and after Exceptional items)	1,014.88	1,107.94	417.87	3,128.17	770.83
Net Profit /(Loss) for the period after tax (after Exceptional items)	758.83	828.57	303.41	2,338.03	565.28
Total Comprehensive Income/(Loss) for the period [Comprising profit for the period (after tax) and Other Comprehensive Income (after tax)]	744.60	828.57	298.36	2,323.80	560.23
Paid up Equity Share Capital (Face Value -₹ 10/- per share)	130	130	130	130	130
Earnings Per Share (in₹) - Basic and Diluted (Not annualised*) (Face Value -₹ 10/- per share)	*58.37	*63.74	*23.34	179.85	43.48

Note :

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results are available on the websites of Stock Exchange at www.bseindia.com and also on the Company's website at www.benareshotelslimited.com.

For and on behalf of the Board
DR. ANANT NARAIN SINGH
Chairman
(DIN : 00114728)

Dated : April 19, 2023
Place : Mumbai

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Ghatkoper, Mumbai

L&T Financial Services

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"ÄS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Possession Taken	Earnest Money Deposit 10% or more of RP (In ₹)	Total Outstanding dues as on 12.04.2023	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Magdha Creative Merchant LLP 2. Ramesh Paras Singh 3. Ruchish Narendra Patel	Property Address: Flat No-P1-2103 Admeasuring 627 Sq.ft. (Carpet Area) On The 21st Floor Of The Building "Promenade" Opp. R.City Mall At LBS Marg Vikhroli Ghatkoper Mumbai Maharashtra Mumbai (Suburban) Alongwith One Car Parking Space In The Building: Boundaries East: Railway Track West: CBS Marg North: Godrej Company South: Presidensial Tower	MUMHL16001306/ MUMHL16001521	3rd April, 2023	Rs. 13,68,304/-	Rs. 2,67,78,595.04 /-	Rs. 1,36,83,040/-	16/05/2023	22/05/2023

Terms And Conditions Of Public Auction

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.E-auctiontiger.net under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **20/05/2023.**
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **22/05/2023** i.e., day of e-auction or on the next working day i.e., **23/05/2023,** which deposit will have to confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e.., **Name –Prashant Patil, L&T Finance Ltd, - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098, contact No. 9223548807 and Ankit Vig, contact No. 8668943242, L&T Finance Ltd, - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098"** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 20.04.2023
Place: Ghatkoper, Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

भारत खेड्यांचा नव्हे शहरांचा देश

भारत हा खेड्यांचा देश म्हणून अजूनही ओळखला जातो. देशाच्या एकूण लोकसंख्येपैकी साठ ते सत्तर टक्के जनता खेड्यामध्ये राहाते. म्हणजे देशाची अर्थव्यवस्था इथल्या ग्रामीण अर्थव्यवस्थेवर अवलंबून आहे. इतके महत्व ज्या खेड्यांना आहे त्या ग्रामीण भागाची पुढच्या पंचवीस वर्षात काय परिस्थिती असेल याचा जर विचार केला तर अगदी उशीरात उशीरा म्हणजे २०७० नंतर भारत हा खेड्यांचा नव्हे तर शहरांचा देश म्हणूनच ओळखला जाईल. अगदी अलीकडेच जागतिक बँकेनी एक अहवाल प्रसिद्ध करून जगातील अनेक देशांमधली आर्थिक , सामाजिक परिस्थिती कशी असेल याबद्दलचे सर्वेक्षण केले आहे. ज्यामध्ये जगातल्या अनेक देशात शहरीकरण किंवा नागरीकरण वेगाने होत असल्याचे निरीक्षण नोंदवले आहे. २०५० पर्यंत भारतातील ७० टक्के खेड्यांचे शहरीकरण झालेले असेल असाही महत्त्वाचा निष्कर्ष त्यात मांडला आहे. आता वेगाने बदलणाऱ्या या सामाजिक, आर्थिक परिवर्तनाचे स्वागत करायचे की चिंता व्यक्त करायची असा संभ्रम निर्माण होऊ शकतो. जागतिक पातळीवर विकासाच्या ज्या काही व्याख्या केल्या जातात किंवा एकूणच प्रगतीचे जे काही मॉडेल सांगितले जाते त्यामध्ये शहरीकरणाला प्राधान्य असल्याचे दिसून येते. जितके शहरीकरण जास्त तितका त्या देशाचा विकास जास्त. म्हणजेच जीवनासाठी लागणाऱ्या मूलभूत सोयीसुविधांची अधिकाधिक निर्मिती ही शहरांमध्ये वेगाने होते. त्या तुलनेमध्ये खेडी दुर्लक्षित राहातात. अन्न, वस्त्र, निवारा या मूलभूत गरजा शंभर टक्के पूर्ण होत नाहीत. आणि शिक्षण, आरोग्य, रोजगार आणि शुद्ध पाणी या मूलभूत सुविधाही खेड्यामध्ये उपलब्ध होत नाहीत. म्हणजेच त्यांचा विकास झालेला नाही. हे समिकरण गृहित धरले जाते. किंबहुना अशा अनेक गोष्टींपासून वंचित असलेली लोकवस्ती म्हणजेच खेडे असा त्याचा दुसरा अर्थ होतो. दुसरा मुद्दा शिल्लक राहातो तो असा की शांत, संयमित, ताणतणाव विरहित आणि गरजेपुरत्या सुविधांवर समाधान मिळण्याचे ठिकाण म्हणजे खेडे अशी जी काही एक परंपरागत धारणा आहे. स्वच्छ, हवा, शुद्ध पाणी किंवा पर्यावरण पूरकता ही खेड्यांची वैशिष्ट्ये विकासाच्या वरवंट्याखाली भरडून निघतात हेही तितकेच खरे आहे.

विकासाची नवी व्याख्या

जागतिक बँकेने दिलेला अहवाल हा वस्तुस्थिती निदर्शक आहे यात काही शंका नाही. कारण खेड्यांची शहरे होणे आणि मग अनेक खेड्यांचे मिळून एका मोठ्या महानगरात परिवर्तन होणे हीदेखील एक स्वाभाविक प्रक्रिया ठरते. सुविधांचा अभाव किंवा गैरव्यवस्था म्हणजे खेडे ही समजूत आता भविष्यकाळामध्ये नाहीशी होणार आहे. विज्ञान तंत्रज्ञानामुळे आणि काही प्रमाणात रोजगाराच्या विकेंद्रीकरणामुळे विकासाच्या अनेक संधी खेड्यांपर्यंत पोचू लागल्या आहेत. प्रसार माध्यमांमुळे एकूणच जगामध्ये घडणाऱ्या घडामोडींची माहिती सहजपणे उपलब्ध होते. तंत्रज्ञानाचा उपयोग करून काही रोजगाराच्या संधीदेखील खेड्यामधून मिळू लागल्या आहेत. शेती व्यवसाय हा जो खेड्याचा एक अंगभूत भाग मानला जातो. त्या शेती व्यवसायातही आता तंत्रज्ञानाचा किंवा आधुनिक साधनांचा वापर होतो आहे. खेड्यांमधली जुन्या पद्धतीची घरे हळू हळू नाहीशी होत आहेत आणि त्या ठिकाणी आधुनिक स्वरूपात बंगले तयार होऊ लागले आहेत. मोठ्या शहरांबरोबर खेड्यांचाही या ना त्या कारणाने विस्तार होत असल्याने शेतामध्येच घरे बांधण्याचे प्रकारही पाहायला मिळतात. अधिक नेमकेपणाने सांगायचे तर शहरं आणि खेड्यांमधले अंतर कमी होऊ लागले आहे. काही खेडी आता त्या शहराचाच एक भाग वाटू लागतात. किंबहुना अनेक शहरांना अनेक जीवनावश्यक वस्तूंचा पुरवठा करण्याचे काम खेड्यांमधूनच होत राहातो. खेड्यांचे बदलणारे हे रूपडं म्हणजे शहरांचं भविष्यकाळातले हे प्रतिबिंब आहे. तंत्रज्ञानामुळे खेड्यांचे हे शहरीकरण प्रचंड वेगावान होत असल्याने जागतिक बँक म्हणते त्याप्रमाणे भविष्यकाळात खेड्यांचे आपले स्वतःचे स्वतंत्र अस्तित्व राहाणार नाही. असे म्हणता येते. अशा प्रकारचा शहरीकरणाच्या दिशेने चाललेला विकासाचा प्रवास हा शाश्वत मानायचा का. एवढाच काय तो मुद्दा विचारात घ्यावा लागतो. कारण लोकसंख्या आणि त्यांच्यासाठी आवश्यक सोयीसुविधा केल्याने शहरांना येणारी ही सूज समस्या निर्माण करताना दिसते.

स्वयंपूर्ण छोटी शहरे हवीत

यासगळ्या बदलत्या परिस्थितीचा विचार करताना ज्यांना आपणविकास म्हणतो ते फक्त शहरांशी केंद्रीत होऊन चालणार नाही. कारण शहरातून निर्माण होणाऱ्या समस्या या ताण निर्माण करतात आणि त्यातून तणावालाही आमंत्रण मिळते. याउलट खेड्यांमध्ये लोकसंख्या मर्यादित राहाते. सोयीसुविधादेखील मर्यादित ठेवता येतात. म्हणजेच विकासाचे नवे मॉडेल तयार करताना केवळ खेडे किंवा ग्रामीण भाग असे लेबल न लावता स्वयंपूर्ण छोटी शहरं असे जर त्याचे स्वरूप करता आले तर ते जास्त योग्य ठरेल. महात्मा गांधींनी ग्रामस्वराज्याची कल्पना मांडलेली होती आणि शहराकडून खेड्याकडे चला असा संदेश दिला होता. त्यामागेसुद्धा स्वयंपूर्णता, रोजगार, मनःशांती आणि समाधान असे हेतू होते. म्हणजेच भविष्यकाळामध्ये भारत खेड्यांच्याऐवजी शहरांचा देश होणार असेल तर ती स्वयंपूर्ण छोटी शहरं असणे हे भारतासाठी केव्हाही लाभदायकच राहणार आहे. जगातील सर्वाधिक लोकसंख्या असलेला भारतासारखा देश आणि शेतीमधून मिळणारा मोठा रोजगार याची शहरीकरणाशी सांगड घालताना खूप सावधानता बाळगावी लागेल. अन्यथा मर्यादेपेक्षा जास्त लोकसंख्या असलेली शहरं बकाल आणि बजबजपुरीच निर्माण करतील. सामाजिक अस्वस्थता किंवा अनारोग्य वाढण्याची भीती आहे. अनेक प्रकारची नैसर्गिक साधनसंपत्ती लाभलेल्या भारताला स्वयंपूर्ण खेडी टिकवून ठेवणं किंवा त्यांना स्वयंपूर्ण शहरं म्हणून नावारूपाला आणणं अधिक सोयीचं ठरू शकतं.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी.
मोबा.९४२२४२०६११

येताना काहीच आणायचं नसतं तर...जातानाही काहीच न्यायचं नसतं. मग हे आयुष्य कोणासाठी जगायचं असतं ? खरं तर या प्रश्नाचं उत्तर शोधण्यासाठीच आयुष्य सार्थकी लावायचं असतं.

पंचांग

गुरुवार, २० एप्रिल २०२३
शक १९४५ शोभननामसंवत्सर

चैत्र अमावास्या * नक्षत्र : अश्विनी

रवी उदय- ०६-१९
रवी अस्त- १८-५६

-: जन्मराशी :-
००-०१ ते २४-०० मेष

अमावास्या सकाळी ९.४२ पर्यंत, वृषभायन दुपारी १.४३, ग्रीष्म ऋतू प्रारंभ, खंडग्रास सूर्यग्रहण दिसणार नाही, वज्रेश्वरी यात्रा-वसई, सोनापंत दांडेकर जन्मदिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिरातीः ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
REGD. No. MH/MR/SOUTH-143/2012-14
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**

लाल भोपळ्याचे घारगे

★ **साहित्य:-** ३ वाट्या लाल भोपळ्याचा किस, १ वाटी गूळ, एक चमचा जिरं, अर्धा चमचा मेथी दाणे, १ वाटी खोवलेलं ओलं खोबरं, पाव लहान चमचा हळद, १ चमचा तूप, स्वादानुसार मीठ, एक वाटी कणीक आणि अर्धा वाटी तांदळाचं पीठ, आवडीप्रमाणे खसखस, तळण्यासाठी तेल किंवा तूप

★ **कृती:-** एका कढईत तूप गरम करून त्यात भोपळ्याचा किस घालून वाफवून घ्या. मऊ शिजल्यावर गूळ घाला. मिश्रणाला उकळी आल्यावर गॅस बंद करून त्यात मीठ घाला. मिश्रण कोमट झाल्यावर यात ओलं खोबरं, जिरं, मेथी दाणे आणि हळद याची मिक्सरमध्ये बारीक वाटून घेतलेली पेस्ट घाला. मिसळून घ्या आणि मिश्रण गार होऊ द्या. मिश्रण थंड झाल्यावर त्यात मावेल तितकं कणीक-तांदळाचं पीठ घाला. आता पुरीसाठी भिजवतो त्यासम पीठ घट्ट मळून घ्या. भोपळा पाणी सोडतो त्यामुळे पाणी मुळीच वापरू नये. आता पोळपाटावर खसखस पसरून मिश्रणाचे लहान गोळे घेऊन खसखशीवर थापून घ्या. कढईत तेल किंवा तूप गरम करून घारगे तळून घ्या.

राजस्थान रॉयलच्या गोलंदाजांचा भेदक मारा लखनौ सुपर जायंटला १५४ धावांमध्येच गुंडाळले

आयपीएलमध्ये आज राजस्थान रॉयल विरुद्ध लखनौ सुपर जायंट यांच्यातील सामन्यात राजस्थानच्या भेदक माऱ्यासमोर लखनौच्या फलंदाजांनी अक्षरशः शरणागती पत्करली. सलामीवीर मेयर्सचे अर्धशतक आणि कर्णधार राहुलच्या ३९ धावा या व्यतिरिक्त लखनौच्या एकही फलंदाजाला मोठी धावसंख्या उभारता आली नाही . त्यातच लखनौच्या फलंदाजांनी अत्यंत संथ गतीने फलंदाजी केल्यामुळे २० षटकात त्यांना फक्त १५४ धावाच करता आल्या.

■ जयपूर

राजस्थान रॉयलने नाणेफेक जिंकून लखनौला प्रथम फलंदाजी दिली. कर्णधार राहुल आणि मेयर्स यांनी ८२ धावांची भागीदारी केली पण त्यासाठी तब्बल १०.४ षटके घेतली. याचा अर्थ त्यांनी खूप संथ फलंदाजी केली. टी-२० मध्ये इतकी संथ फलंदाजी चालत नाही. दरम्यान होल्डरने राहुलला ३९ धावांवर बाद करून राजस्थानला पहिले यश मिळवून दिले. त्यानंतर आलेल्या बदोनीचा बोल्टने अवघ्या १ धावेवर त्रिफळा उडवला. पाठोपाठ अश्विनने दीपक हुड्डाला २ धावांवर तंबूत धाडले. तर अर्धशतक झळकावणारा मेयर्ससुद्धा अश्विनच्याच गोलंदाजीवर ५१ धावांवर त्रिफळाचित झाला. त्यामुळे १४ व्या षटकात लखनौच्या ४ बाद १०४ अशी स्थिती झाली होती. राहुल आणि मेयर्सनंतर लखनौचा एकही फलंदाज राजस्थानच्या गोलंदाजांशी मुकाबला करू शकला नाही. स्टोइनीस आणि निकोलस पूरण यांची जोडी जमली होती पण संदीप शर्माने स्टोइनिसला २१ धावांवर बाद करून ही जोडी फोडली. तर सांभाळून खेळणारा पूरण चोरटी धाव घेण्याच्या प्रयत्नात २९ धावांवर धावचीत झाला. वाय सिंगी १ धावेवर धावचीत झाला. तर कृणाल पंड्या ४ धावांवर नाबाद राहिला. अशातऱ्हेने लखनौचा डाव १५४ धावांमध्ये गडगडला. राजस्थानच्या अश्विनने २ तर बोल्ट, संदीप शर्मा आणि होल्डर यांनी प्रत्येकी १ गडी बाद केला.

आजचे सामने 2023 IPL
KINGS वि. ROYAL CHALLENGERS — वेळ: ३.३०, स्थळ: मोहाली
DELHI CAPITALS वि. KKR — वेळ: ७.३०, स्थळ: दिल्ली

लीवरपूलकडून लीड्सचा धुव्वा

लंडन - इंग्लिश प्रीमियर लीग फुटबॉल स्पर्धेत पाच पराभवानंतर लिव्हरपूलला सूर सापडला आणि त्यांनी सहाव्या सामन्यात लीड्सचा ६-१ असा धुव्वा उडवला. लिव्हरपूलच्या या विजयात इजिप्तचा स्टार स्ट्रायकर मोहम्मद सलाह याच्या २ गोलचा समावेश आहे. डियोगो जोटा यानेही २ गोल केले. तर तोडी गाकपो आणि डार्विन नुनेज यांनी प्रत्येकी १ गोल केला. सहा आठवड्यापूर्वी युनायटेड मँचेस्टरला ७-० ने पराभूत केल्यानंतर लिव्हरपूलचा हा पहिला विजय आहे.

आयपीएलमध्ये पुन्हा सट्टेबाजांची घुसखोरी सिराजला गळाला लावण्याचा डाव फसला

■ नवी दिल्ली

आयपीएलमध्ये मॅच फिक्सिंग करून श्रीसंतसह ९ खेळाडूंची कारकीर्द उद्ध्वस्त करणाऱ्या क्रिकेटमधील सट्टेबाजांनी पुन्हः एकदा आयपीएलमध्ये घुसखोरी केली आहे. यावेळी त्यांनी आरसीबीचा गोलंदाज मोहम्मद सिराज याला गळाला लावण्याचा प्रयत्न केला. पण तो फसला आहे. रॉयल चॅलेंजर्स बंगळुरुच्या मोहम्मद सिराजने सांगितले की, त्याला काही दिवसांपूर्वी एक कॉल आला होता, त्यात त्याच्याकडून माहिती घेण्याचा प्रयत्न करण्यात आला होता. याबाबत मोहम्मद सिराजने बीसीसीआयकडे तक्रार केली आहे. पीटीआयच्या बातमीनुसार, मोहम्मद सिराजने बीसीसीआयच्या अँटी करप्शन युनिटकडे याबाबतची तक्रार केली आहे. मोहम्मद सिराजने सांगितले की, एक अनोळखी व्यक्ती आयपीएलमध्ये खूप सारे पैसे गमावल्यानंतर त्याने संपर्क साधला होता. तसेच संघातील आतील माहिती विचारत होता. सिराजने याबाबतची माहिती तात्काळ बीसीसीआय अँटी करप्शन युनिटकडे दिली आहे. मोहम्मद सिराजशी संपर्क साधणाऱ्या व्यक्तीला अटक करण्यात आली आहे.

जय दत्तगुरु, साऊथ कॅनराची विजयी सलामी

■ मुंबई

लोअर परेल येथील नवोदित संघाच्या सुवर्ण महोत्सवी वर्षानिमित्त श्रमिक जिमखाना मैदानात मुंबई जिल्हा स्तरावर तीन गटात आयोजित करण्यात आलेल्या भव्य कबड्डी स्पर्धेत पुरुष गटात जय दत्तगुरु क्रीडा मंडळ, साऊथ कॅनरा स्पोर्ट्स क्लबने विजयी सलामी दिली. पहिल्या फेरीच्या सामन्यात थरारक लढतीत जय दत्तगुरूने गोल्फादेवी सेवा मंडळाचा २८-२७ गुणांनी पराभव केला. दुसऱ्या सामन्यात साऊथ कॅनराने वीर संताजी मंडळाचा ५-५ चढा यांच्या जादा डावात पराभव केला. करण गर्जे, सिद्धेश चव्हाण यांनी शानदार खेळ करून साऊथ कॅनराला विजय मिळवून दिला. महिला गटात श्री स्वामी समर्थने गोल्फादेवी संघाचा आरामात पराभव केला. दुसऱ्या सामन्यात चंद्रोदयने देखील भारतमाता क्लबवर सहज विजय मिळवला. कुमार गटात यंग विजयने वीर नेताजीचा, जय दत्तगुरुने साऊथ कॅनराचा, विजय बजरंगने हिंदकेसरीचा आणि आकांक्षा मंडळाने जय भारत क्रीडा मंडळाचा पराभव केला.

दिल्लीच्या खेळाडूंचे सामान चोरीला

नवी दिल्ली- इंडिगो एअरलाइन्सच्या फ्लाईटमधून दिल्लीच्या खेळाडूंचे क्रिकेट किट चोरी झाले आहेत. याबाबत इंदिरा गांधी एअरपोर्ट पोलीस स्टेशनमध्ये तक्रार दाखल करण्यात आली आहे. अनिल कुमार यादव नावाच्या व्यक्तीने याबाबतची तक्रार दिली आहे. अनिल कुमार यांनी दिलेल्या तक्रारीनुसार, मी एक्सप्रेस फ्राइट सिस्टम इंडिया प्रायव्हेटमध्ये कर्मचारी आहे. १५ एप्रिल रोजी बेंगलोर ते दिल्ली इंडिगो फ्लाईटमध्ये दिल्ली कॅपिटल्सच्या खेळाडूंचे क्रिकेट सामान बुकिंग झाले होते.

१९ बॉक्सर ताशकंदकडे रवाना

दिल्ली - वर्ल्ड बॉक्सिंग चँपियनशिप स्पर्धेसाठी भारताचे १९ बॉक्सर ताशकंदकडे रवाना झाले आहेत. या स्पर्धेतील विजेत्याला दोन लाख डॉलर, रजत पदक विजेत्याला १ लाख डॉलर तर कांस्य पदक विजेत्याला ५० हजार डॉलरचे बक्षीस दिले जाणार आहे ही स्पर्धा ३० एप्रिल पासून १४ मे पर्यंत खेळवली जाणार आहे.

अनुसूची I
फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ (ऐच्छिक परिसमापन प्रक्रिया) विनियमन, २०१७ च्या विनियमन १४ अन्वये)

एसएम लाईन कॉर्पोरेशन (इंडिया) प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१.	कॉर्पोरेट व्यक्तीचे नाव	एसएम लाईन कॉर्पोरेशन (इंडिया) प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीच्या स्थापनेचा दिनांक	१५.०२.२०१७
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नोंदणी झाली	कंपनी निबंधक - मुंबई
४.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U63030MH2017FTC291209
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	नोंदणीकृत कार्यालय पत्ताः १३०६/२, विजय गॅलेक्सी, वाघबिळ नाका, घोडबंदर रोड, ठाणे (पश्चिम), मुंबई शहर महा. ४००६१५ भारत
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरू होण्याचा दिनांक	१८ एप्रिल, २०२३
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	श्री. प्रणव दमानिया IBBI/IPA-001/IP-P00079/2017-18/10164 पत्ताः ४०७, संजर एन्क्लेव्ह, महिंद्रा शोरूमवर, मिलाप सिनेमासमोर, एस. व्ही. रोड, कांदिवली पश्चिम, मुंबई - ४०००६७. ईमेल आयडीः pranav@winadvisors.co.in पर्यायी ईमेल आयडीः pranav@consultinsolvency.com सेलः +९१९८२०४६९८२५
८.	दावे सादर करण्याचा अंतिम दिनांक	परिसमापन सुरू झाल्याच्या दिनांकापासून ३० दिवसांमध्ये

याद्वारे सूचना देण्यात येते की, **एसएम लाईन कॉर्पोरेशन (इंडिया) प्रायव्हेट लिमिटेड**ने **१८ एप्रिल, २०२३** रोजी ऐच्छिक परिसमापन सुरू केले आहे.
एसएम लाईन कॉर्पोरेशन (इंडिया) प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांच्या दाव्यांचे पुरावे **दि. १८ मे, २०२३** रोजी किंवा त्यापूर्वी परिसमापक यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे दाव्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्यांचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.
सही/-
प्रणव दमानिया
एसएम लाईन कॉर्पोरेशन (इंडिया) प्रायव्हेट लिमिटेड यांचे परिसमापक
नोंदणीकरण क्रमांकः IBBI/IPA-001/IP-P00079/2017-18/10164
नियुक्तीकरिता प्राधिकृतता ("एएफए")
एएफए क्र.: AA1/10164/02/231223/105289
एएफए वैधताः २३ डिसेंबर, २०२३
दिनांक : १९ एप्रिल, २०२३
ठिकाण : मुंबई

सूचना

याद्वारे सूचना देण्यात येते की, **नाजू एच चिब्बर** (दिवंगत), **पर्सी जल चिब्बर, दारियस जल चिब्बर आणि होमी जल चिब्बर** यांच्या नावे असलेली दर्शनी मूल्य रु. २/- असलेल्या १३५६ इक्विटी समभागांकरिता फोलियो क्रमांक एन - ६८२९८, प्रमाणपत्र क्रमांक ३०६४२१ आणि ४१२८७७, डिस्टिंक्टीव्ह क्रमांक १४७२४७३६५ - ७८१६ (४५२ समभाग); ५८४८८१६०३ - ५८४८८२५०६ (९०४ समभाग), आणि ७४८ समभागांकरिता फोलियो क्रमांक ७०५३३१७१, प्रमाणपत्र क्रमांक ११३१५२, २६०४०१, ४६७०३२; डिस्टिंक्टीव्ह क्रमांक ६०३५२५३ - ६०३५४३९ (१८७), १४३९१५१७५ - १४३९१५३६१ (१८७), ६२०९३९०६७ - ६२०९३४४० (३७४), एकूण २१०४ इक्विटी समभागांकरिता **लार्सन ॲण्ड टुब्रो लिमिटेड**ची प्रमाणपत्रे हरवली आहेत किंवा अप्रस्थापित झाली आहेत आणि निम्नस्वाक्षरीकारांनी कंपनीकडे सदर भागांकरिता दुय्यम प्रमाणपत्र(त्रे) पारित करण्यासाठी अर्ज केला आहे. कोणा व्यक्तीचा सदर समभागांच्या संदर्भात कोणताही दावा असल्यास त्यांनी या दिनांकापासून एक महिन्याच्या आत आमचे निबंधक, मे. केफिन टेक्नोलॉजिस लिमिटेड, कार्वी सेलेनियम टॉवर बी, प्लॉट ३१-३२, गोचीबोवली, फायनान्शियल डिस्ट्रिक्ट, हैदराबाद - ५०००३२ यांना लिहून कळवावे, अन्यथा कंपनी दुय्यम प्रमाणपत्र(त्रे) पारित करण्याची प्रक्रिया सुरू करतील.
भागधारका(कां)ची नाव(वे):
पर्सी जल चिब्बर, दारियस जल चिब्बर आणि होमी जल चिब्बर

उल्हासनगर महानगरपालिका, उल्हासनगर

शहर अभियंता, सार्वजनिक बांधकाम विभाग यांचे कार्यालय

उल्हासनगर महानगरपालिका शहरामधील खाली नमुद ०३ कामे योग्य वर्गातील ठेकेदाराकडून निविदा प्रणाली पध्दतीनुसार महानगरपालिकेच्या अटी व शर्तीस अधिन राहून दिनांक २०/४/२०२३ रोजी निविदा मागविण्याकरीता प्रसिध्द करण्यात येत आहे. सदर निविदा प्रणालीबाबत इतर आवश्यक माहिती **www.umc.gov.in** या संकेत स्थळावर प्रसिध्द करण्यात आली आहे.

अ. क्र.	निविदा क्रमांक	कामाचे नांव	रक्कम	टक्केवारी	कालावधी	वर्गवारी
१	उमपा / साबांवि/ नोटीस/ २०२२-२३/३/१	उल्हासनगर- ३ प्रभाग क्र.९ मधील महात्मा फुलेनगर ठिकाणी सि. सि. पेव्हमेंट व नाली बनविणे	१००००००	१%	१ महिने	VI TH
२	उमपा / साबांवि/ नोटीस/ २०२२-२३/३/२	उल्हासनगर- ३ प्रभाग क्र. ९ मधील शेरावाली बिल्डींग शिव कॉलनी व विविध ठिकाणी सि. सि. पेव्हमेंट रोड व नाली बनविणे	१००००००	१%	१ महिने	VI TH
३	उमपा / साबांवि/ नोटीस/ २०२२-२३/३/३	उल्हासनगर- ५ प्रभाग क्र.१९ मधील गणेशनगर मधील सि. सि. पेव्हमेंट व नाली बनविणे	१००००००	१%	१ महिने	VI TH

सदर निविदा प्रणालीबाबत इतर आवश्यक माहिती **www.umc.gov.in** या संकेत स्थळावर प्रसिध्द करण्यात आली आहे.

सही/-
कार्यकारी /शहर अभियंता
उल्हासनगर महानगरपालिका

जा. क्र. / उमपा/ पिआरओ/१६१/२०२३
दि.१९/०४/२०२३